

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 101/2004

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... Pg.....(..... to 2.....)
2. Judgment/Order dtd. 31.5.2004 Pg.....(..... to 11.8.2004..... *Separate end* 90)
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... Pg.....(..... to 24.....)
5. E.P/M.P..... Pg.....(..... to
6. R.A/C.P..... Pg.....(..... to
7. W.S..... Pg.....(..... to
8. Rejoinder..... Pg.....(..... to
9. Reply..... Pg.....(..... to
10. Any other Papers..... Pg.....(..... to
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

FORM NO. 4
(SEE RULE 12)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

✓ Org. App. / Miscretn / Cont. Petn / Rev. Appl. 101/2004

In O.A.

Name of the Applicant(s) M. N. Singh

Name of the Respondent(s) CGSC, 101 L ONS

Advocate for the Applicant M. R. Goswami

Mr B.C. Pathak

Counsel for the Railway/CGSC Addl. C.G.S.C.

ORDER OF THE TRIBUNAL

OFFICE NOTE

DATE

28.4.2004

Heard Mr. R. Goswami, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C., for the respondents.

The application is admitted, call for the records, returnable by four weeks. Issue notice to the parties.

List on 31.5.2004 for orders.

Pendency of this application shall not be a bar on the respondents to consider the representations of the applicant (Annexures - G series)


Member (A)

Notice of Order dt
28/4/04 Sent to
D/ Section for issuing
to respondent nos - 1 to
3, by Regd. with A/D
post.

17/5/04.
vide memo No 794 to 796
Dated - 19/5/04.

17/5/04.
26/5/04.

31.5.2004.

This application is regarding transfer of the applicant from Shillong to Kohima. The applicant is working as Wireless Operator, Inter State Police Wireless Station, Shillong, Meghalaya. By order dated 27.02.2004 at page 12 of the O.A. 36 persons were transferred, the applicant was one of them at Sl. No. 16 of the said order.

Heard Mr. R. Goswami, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

Upon hearing learned counsel for the parties, I am of the view that ends of justice will be met if a direction is given to the applicant to submit a representation before the concerned authority. Accordingly, the applicant is directed to submit a representation narrating all the grievances within a period of one week from the date of receipt of this order. On receipt of such representation, the respondents are directed to give a reasoned reply within a period of one month from the date of receipt of the representation. Till the completion of the aforesaid exercise, the transfer order dated 27.2.2004 shall be kept in abeyance so far as the Sl. No. 16 the applicant is concerned.

The application is accordingly disposed of. No order as to costs.


Member (A)

26.04
Copy of the order
has been sent to
the office for
issuing the same
to the applicant
as well as to the
Addl. C.G.S.C. for
the record.

kk

Received & COPY
for 26/04

Central Administrative Tribunal
Central Administrative Tribunal

27 APR 2004

Guwahati Bench
Guwahati Bench

27/4/2004
Lawson Economics
Lawson Economics
27/4/2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BRANCH,
GUWAHATI.

(An application under Section 19 of the Administrative
Tribunal Act' 1985)

Original Application No. 101 of 2004.

SRI NRIPENDRA NATH SINGH
Son of Late Ram Kripal Singh,
Wireless Operator, I.S.P.W. Station.
Shillong, Meghalaya.

..... Applicant.

- Versus -

1. Union of India

Represented by the Secretary, to
the Government of India,
Department of Home Directorate of
Co-ordination, New Delhi-110003.

2. The Director

Police Telecommunication,
Directorate of Co-ordination
(Police Wireless), Block No.9,
C.G.O. Complex, Lodhi Road,
New Delhi-110003.

3. Extra-Assistant Director

(Administration), Directorate of

Contd... p/-

S

Co-ordination (Police Wireless),
Block No.9, C.G.O. Complex,
Lodhi Road, New Delhi-110003.

..... Respondents.

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :-

i) This application is made against the Order of Transfer in Office Order Part-II (No.35/2004) dated 27-02-2004. By the transfer order the applicant transferred from Shillong to Kohima and to be relieved latest by 01-05-2004.

A copy of the Transfer Order dated 27-02-2004 is annexed herewith and marked as Annexure-A.

2. JURISDICTION :-

That the applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :-

That the applicant declares that the cause of action arose on 27-02-2004 and this application is made within the period of limitation on has been prescribed under Section 21 of the Administrative Tribunal Act, 1985.

Contd...p/-



4. FACTS OF THE CASE :-

i) That the applicant is originally from Champawat of Village & Post Office - Bairia in the district of Ballia, Uttar Pradesh. He joined as Wireless Operator under the Directorate of Co-ordination Police Wireless and posted at Aizawl in 1985. He was transferred to I.S.P.W., Shillong in 1987 and again transferred to D.C.P.W. in Delhi in the year 1990. Again, in 1992, he was transferred to I.S.P.W., Lucknow. When he came to Shillong for some domestic offer, he met with an accident and became unbalanced of his mind. Since then he has been undergoing psychological treatment. Since the day of his accident in Shillong, he has been taking Tribal Medicine at Shillong and now he got improved for the continuous use of that medicine.

ii) That the applicant begs to state that the applicant has been transferred to Kohima from his present post at Shillong by the Respondent No.3 vide Office Order Part-II (No.35/2004) dated 27-02-2004. The applicant is thereby directed to relieved latest by 01-05-2004.

iii) That the applicant has been suffering from mental disorder since the day of his accident as stated earlier. He is still undergoing treatment under Dr. J.S. Rana (M.B.B.S., M.D.) for his Exogenous Dysploric Disorder with Somatization Terecipitated as well as he has been regularly taking Tribal Medicines as prescribed

Contd...p/-

Niranjan Nath

by Mrs. G.D. Passah, Khassi Dawai Kynbat, Shillong. He is still taking regularly Tribal Medicines as prescribed by the said Doctor and has to report for regular check-up in every two weeks. Earlier he was treated by Dr. T.K. Roy, M.B.B.S. for quite long time.

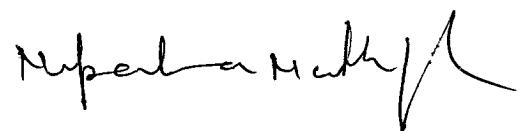
Copies of Medical Certificates issued by the doctors are enclosed herewith and marked as Annexure-B series.

iv) That the applicant has already submitted various applications stating his various inconveniences which he will have to face if he is transferred from the present post at Shillong to Kohima. Apart from such representations as submitted on 10th of March, 2004, 7th of April, 2004, 12th of April, 2004 as well as lastly on 26th of April, 2004, the applicant has requested the respondents to reconsidered a case and to retain him at I.S.P.W., Station at Shillong.

Copies of representations dated 07-04-2004, 12-04-2004 & 26-04-2004 are enclosed herewith and marked as Annexure-C-1, C-2 & C-3 respectively

v) That your applicant begs to state that he has already intimated the department that he will take voluntary retirement by October, 2005 under some of

Contd...p/-



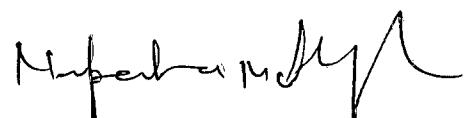
his unavoidable family compulsions. Therefore, he has already submitted that he may be retain in Shillong so that he will be able to continue the said Tribal Medicines till the date of his retirement. He has further prayed that he may be transferred to his home town Lucknow, his native town so that he may be able to arrange for his post retirement settlements.

vi) That the applicant begs to state that he will suffer irreparable loss and mental as well as physical injury if he is transferred from Shillong to Kohima. He will not be able to continue his medicines particularly those precious Tribal Medicines which have rendered him tremendous physical improvement as well as improvement of mental condition.

vii) That the applicant begs to state that non-consideration of his prayer as has been made through various representations to the respondents has not only increase his mental pressure but also it has violated the law of natural justice.

viii) That the applicant begs to state that one Wireless Operator of I.S.P.W. has been promoted to W/S resulting creation of one vacant post of Wireless Operator and therefore, if he is retain in the post of Wireless Operator at Shillong there will not be creation of administrative chaos.

Contd...p/-



5. GROUND FOR RELIEF WITH LEGAL PROVISIONS :-

I. For that, the action of the Respondent Authority in passing the impugned Transfer Order dated 27-02-2004 and non-consideration of as many as 3 (three) representations has made him bound to file this application to get justice.

II. For that, the impugned Transfer Order dated 27-02-2004 has been passed most mechanically on the basis of irrelevant and extraneous consideration. There has been total non application of mind to the relevant factors and therefore, the said action of the authority is disproportionate, excessive and arbitrary and hence liable to be set aside and quashed.

III. For that, the impugned Transfer Order dated 27-02-20034 as well as non-consideration of his representations so file till today is clearly reflects non application of mind and therefore it warrants the tribunals interference.

IV. For that, the impugned Transfer Order dated 27-02-2004 has some adverse effect as he will not be able to come from Kohima to Shillong to take medicines very frequently. Moreover,

Contd...p/-



the impugned Transfer Order is in gross violation of the procedure laid down in law and in violation of the principles of natural justice and fair play.

5. For that, in any view of the matter the impugned Transfer Order dated 27-02-2004 is not sustainable in law and as such the same is liable to be set aside and quashed.

6. DETAILS OF REMEDY EXHAUSTED :-

There is no other remedy except filing this application before this Hon'ble Tribunal.

7. MATTER NOT PENDING IN ANY OTHER COURT/TRIBUNAL :-

That the applicant declare that he has not that he has not filed any other application before any Court/Tribunal.

8. RELIEF PRAYED FOR :-

It is, therefore, prayed that Your Lordships would be pleased to admit this application, issue a notice upon the respondents to show cause as to why the impugned Transfer Office Order Part-II (No.35/2004) dated 27-02-2004 issued under the signature of the Extra Assistant Director (Admn.), Department of Co-ordination (Police Wireless),

Contd...p/-



Ministry of Home Affairs, Government of India (Annexure-I) should not be set aside and upon cause/causes being shown and after hearing the parties be pleased to set aside and quashed the impugned Transfer Order under Office Order Part-II (No.35/2004) dated 27-02-2004 (Annexure-I) and/or pass such further or other order/orders as Your Lordships may deem fit and proper.

And for this act of kindness, the applicant as in duty bound shall ever pray.

9. INTERIM ORDER, IF ANY PRAYED FOR :-

Pending disposal of the Original Application, Your Lordships may be further pleased to stay the impugned transfer order under Office Order Part-II (No.35/2004) dated 27-02-2004 to the applicant.

10. PARTICULARS OF THE POSTAL ORDER :-

Postal Order NO. :- 116 - 389181

Date of issue :- 27-4-04

Issued from :- G.P.O. Guwahati

Payable at Guwahati.

Contd... p/-



11. DETAILS OF INDEX :-

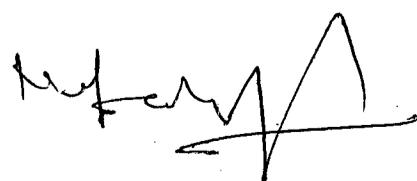
An index showing the particulars of the documents is enclosed.

12. LIST OF ENCLOSURES :-

As state in the Index.

1.	Annexure-A	Transfer Order dtd. 27-02-2004
2.	Annexure-B	Medical Certificate
3.	Annexure-C-1	Representation dtd. 07-04-2004
4.	Annexure-C-2	Representation dtd. 12.04.2004
5.	Annexure-C-3	Representation dtd. 26-04-2004

Contd...p/-



VERIFICATION

I, Sri Nripendra Nath Singh, son of Late Ram Kripal Singh, aged about 54 years, Wireless Operator, I.S.P.W. Station, Shillong, Meghalaya, do hereby verify and declare that the statements made in this foregoing paragraphs are true to my knowledge and belief.

And I sign this verification on this the 27th day of April, 2004 at Guwahati.


Nripendra Nath

S I G N A T U R E.

Affidavit....

A F F I D A V I T

I, Sri Nripendra Nath Singh, son of Late Ram Kripal Singh, aged about 54 years, Wireless Operator, I.S.P.W. Station, Shillong, Meghalay, do hereby solemnly affirm and state as follows :-

1. That I am the petitioner in this case and I am acquainted with the facts and circumstances of the case and I am competent to swear this affidavit.
2. That the statements made in this affidavit and in the paragraphs 1 to 10 (part) are true to my knowledge and those made in the paragraphs 1 to 3, 4 (part) 5 to 7, 9 to 12 being matter of records are true to my information derived therefrom which I believe to be true and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this the 27th day of March, 2004 at Guwahati.

Identified by -



D E P O N E N T.

Advocate's Clerk.

No. A.15014/1/2004-Admn.II
 Government of India
 Ministry of Home Affairs
 Directorate of Coordination
 (Police Wireless)

Block No.9, CGO Complex,
 Lodhi Road, New Delhi-3.
 Dated the 27th February, 2004.

Office Order Part-II
 (No.35/2004)

The transfer in respect of the following Wireless Operators of this Directorate is ordered as shown against their names below :-

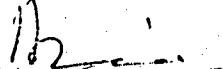
Sl.No.	Name	From	To	To be relieved by
1.	S/Sh. P.C. Choudhary	Aizwal	Patna	On joining Sl. No.32
2.	S.K. Bhownick	Agartala	Kolkata	Latest by 1.5.04
3.	B.J. Dutta	Dispur	Shillong	On joining Sl. No.15
4.	P.K. Burman	Dispur	Kohima	Latest By 1.5.04
5.	P.S. Bist	Jammu	Delhi	On joining Sl. No.30
6.	Suranjan Roy	Gangtok	Kolkata	On joining Sl. No.26
7.	S.C. Gocl	Jammu	Chandigarh	Latest by 1.5.04
8.	R.P. Singh	Gangtok	Delhi	Onjoining Sl. No.31
9.	Surender Singh	Gangtok	Delhi	Latest by 1.5.04
10.	Jagannath Bordloi	Kohima	Shillong	On joining Sl.No.16
11.	Lengkrao Daimary	Kohima	Gangtok	On joining Sl.No.4
12.	Uttam Boroi	Kohima	Dispur	On joining Sl.No.24
13.	M.C. Dhasamana	Kohima	Delhi	On joining Sl No.25
14.	S.S. Pathania	Kohima	Delhi	Latest by 1.5.04
15.	Promod. Bhorali	Shillong	Dispur	Latest by 1.5.04
16.	N.N. Singh	Shillong	Kohima	Latest by 1.5.04
17.	Kamal Singh	Portblair	Delhi	On joining Sl.No.33
18.	B.S. Suresh	Panaji	Bangalore	On joining Sl.No.19
19.	D. Sammugam	Bangalore	Panaji	Latest by 1.5.04
20.	K.K. Swamy	Pondicherry	Chennai	On joining Sl.No.21
21.	A. Ramasundram	Chennai	Pondicherry	Latest by 1.5.04
22.	S.S. Chattopadhyay	Lucknow	Bhopal	Latest by 1.5.04
23.	B.S. Bist	Bhopal	Lucknow	On joining Sl.No.22
24.	Lalit Mohan	Jaipur	Kohima	Latest by 1.5.04
25.	S.P. Singh	Patna	Kohima	Latest By 1.5.04

Attested
 [Signature of Sub-Div. Officer]
 27/2/04

26.	Subrato Mandal	Kolkata	Gangtok	Latest by 1.5.04
27.	P.K.Sen	Kolkata	Delhi	Latest by 1.5.04
28.	S.K.Agarwal	Chandigarh	Shimla	On joining, No. 36
29.	S.L.Khuttan	Chandigarh	Delhi	Latest by 1.5.04
30.	Karam Singh	Delhi	Jammu	Latest by 1.5.04
31.	P.Suresh Babu	Delhi	Gangtok	Latest by 1.5.04
32.	Anand Swroop	Delhi	Aizwal	Latest by 1.5.04
33.	P.Ramesh	Delhi	Portblair	Latest by 1.5.04
34.	Ajit Singh	Delhi	Shimla	Latest by 1.5.04
35.	M.Krishnamony	Hyderabad	Trivandrum	Latest by 1.5.04
36.	M.R Singh	Shimla	Chandigarh	Latest by 1.5.04

2. All transfers except Shri S.L.Khuttan Sl.No.29 are in public interest. They are entitled to draw TA/DA and joining time as admissible under rules. They may apply for TA advance, if required immediately on receipt of order or else may be relieved on date as indicated against their names.

3. This issues with the approval of Director Police Telecommunications.


(Asad Zia)

Extra Assistant Director (Admin.)

Copy to :-

1. Office Order file.
2. Accounts Section (6 copies).
3. JD(ISPW)/SO to DPT/PA to Addl. Director.
4. AD(C) - w.r.t. his R/Note No. C.11032/GT(WO)/2004-Com dated 26.02.2004.
5. All ISPW Stations/Individuals concerned.
6. Service Book and Personal file of the individuals.
7. Accommodation Asstt. Admin. Section.

Amaradev B. Series

14

17

Dr. T.K. Roy MBBS

Regd No. 5950

Medical & Health Officer
Shillong - 793003

Phone : (Res) : 230121

medical certificate

There is No certificate that Dr. N.N. Singh w/o PR of
D.C.S. is under my treatment fr. 1/10/97 to 13/7/98
and again is under my treatment fr 18/7/98 & till to date
He is improving under my treatment. It may be
transferred Shillong so that he can continue the
treatment under me for the restoration of his health
and to prevent further deterioration in his condition.

19/7/98

DR. T. K. ROY, M.B.B.S
Medical & Health Officer
Regd. No. 5950
or

Medical Attendant
Central Govt. Employee

Attested
My Advocate
27/7/98

Athorised Medical Attendant Consulting Hours :- 8-30 A.M. to 10 A.M. 4 P.M. to 7-00 P.M.

Mrs G.D PASSAH

KHAASI DAWAI KYNBAT
Shillong.

CERTIFICATE

Kane ka long ka jing

Pijntip ba u Sh. N.N. Singh w/o. P.R.

long ka D.C.P.W u don hapsoh

ka jing shah sunar ^{long mya} marduk

1-10-92 marduk mat-mynta ka sing

u la khom oh khyn diat ka jingkort


 5/2/98

Ta kane ta in kren long baor

h Doctor MEDICAL at HEALTH OFFICER

Shillong

(DOCTOR ka Jingkort Jingkhor
ka Shillong)
 All right
 Reserved
 27/4/04

Aazexure B Series

Dr. (Mrs) Manisha Kulshrestha
MBBS (Ex Registrar Gynae & Obs)
J. N. Medical College

16

Chamber
Economic Medical Hall
Police Bazar, Shillong
Ph : 2224237
Mon to Friday
Time : 9:00 AM to 11:00 AM
Heal Pharmacy
11:00 AM to 1:00 PM

Mr N. N. Singh
54 yr M

Δ Insomnia

20/4/04

Ad.

Ref to Psychiatrist for ^{NIF} Please

Attended
Morning
Power
27/4/07

Hali

Date..... 200.....

H/o Report by Psychiatric Pthls.

C/O
Insomnia
restlessness
dysphoria
anxia
vag. functns
aptidty to anger
loss. order
fealins of
poisons
dysphoria
drowsiness

Rx Mr. M. Singh - 54 yrs/ M - Gari khare
Tab. Benazep. mg 3-3-1
Icp. Nitrof. 10mg 1-1-1
Tab. Imip. 2g 1-1-1
Lm. Syr. 8g 1-1-1

100g

27/04/04.

Review after 20 days

1
27/04/04.

Atttd
Jyoti
27/4/04

Dr. J. R. RANA
M.B.B.S M.D

Assamare B. Series

2
Clinic: 241683
9-JHALUPARA
CANTT., SHILLONG-793 002
[MEGHALAYA]

Date: 27/04/04 200

Rx

Medical certificate

isec

This is certify that Mr
N. N. Singh, whose signature is
attested below, has been suffering from
the Endogenous Depressive Disorder with
Somatoization precipitated by the
brain fever order. The patient is advised
for rest and treatment for 15 days only
20.04.04. or till he recovers fully.

He is asked to report for
regular and periodic check up every
2 weeks. till full recovery.

He was referred by Dr. (Mrs) Manisha
Kalsi Deeksha for treatment.

Narendranath
A. Deeksha

27/04/04
"Assistant Psychiatrist"
I/o Meghalaya Institute Of Mental Health
And Neurological Sciences, Shillong
Assam

27/04/04
Assamare B. Series

Anexure B. Series
21

Mrs G.D. Passah.

Khasi Darrni Lyndah.

Shillong.

Certificate

Da kane nga syndip so
u Shri N.N. Singh w/o P.R. Jome
ka D.C.P. N.H. Dei u mone pang
barim u lea la Shah Sumor
hanga, u la Khan thit hypnotist
lyneri u doma dei hi ban
Shah Sumor baol bleang ia hi
Jawai baol u dei ruk san
wan ai report man la ka
Shisien aataew baol Shah
Sumor haoluk lea un ola
jem bha

Attest
My name is
Passah
27/4/09

G. Passah
15th Jan 2004

20

To Shri P.S. BIMAL
C/o DSW Agriculture
Jassim B/Series
2

MRS. G.D. PASSAH

Khasi Dawai Kynbat SHILLONG

CERTIFICATE

With this I inform you that **SHRI. N.N. SINGH**, Wireless Operator P.R. of D.C.P.W. He is old patient of mine, he is still under treatment though he is little bit alright, still he need for proper treatment and he need to continue the medicine, he is asked to report to me for regular check up in every two weeks till full recovery.

Sd/-
Mrs. G.D. Passah
15th January, 2004

Khasi to English
Translated by
P. Das.

Attested
by
P. Das
27/4/09

To Shri P.S. BHORAL
c/o Director Agriculture
Government of Assam
Assam C Sells

TO
THE DIRECTOR
D.G.P.W. (MHA)
C.G.O. COMPLEX, BLOCK-9
LODHI ROAD, NEW DELHI-110003.

SUBJ. RETENTION OF POSTING FOR ONE MORE TENURE.

RESPECTED SIR,

REF. H.O.R.S. SIGNAL NO. C-1132/GT/2003-COM DTD 3/12/2003

IMBOLY-REQUEST YOU TO GIVE ME RETENTION FOR ONE MORE TENURE, AS
I AM UNDER GOING HARSH MEDICAL TREATMENT AT SHILLONG.

I FURTHER ASSURE YOU SIR, THAT I WILL GO ON
RETIREMENT AFTER COMPLETETING ONE TENURE PLEASE.

THANKING YOU, SIR

DATE- 05/12/03

YOURS FAITHFULLY

PLACE- SHILLONG

Abinandan Nath 
(SH N N SINGH W/OPR)
ISPW STATION, SHILLONG

Attn: Dr. S. K. Datta
Govt. Advisor
27/4/09

Parasare C Series 22

To

The Director
Directorate of Coordination Police Wireless
Govt. of India (Ministry of Home Affairs)
New Delhi-3
(through proper channel)

Sub:-Prayer for Retention.

Res. Sir,

With due respect and humble submission I have the honour to invite your kind attention in the following facts for your sympathetic and favourable action.

That Sir, in response to Hgr's signal regarding choice of transfer, for General Transfer 2004, I did pray to your highness to retain me at Shillong for one year more explaining the reasons therein that I am going to take Voluntary Retirement by Oct/05 under some unavoidable family compulsion.

But Sir, my prayer was not considered in my favour and is transferred to Kohima. Subsequently on 10/3/04 I once again lay my application to your honour to review my case and to consider to retain me at Shillong with extreme sympathy, which is still under your review/consideration.

Now, Sir, expressing my heartiest gratitude, I lay to your Highness that one W/Opr. of this Station is promoted to W/S resulting creation of one vacancy of W/Opr which enables me to approach your honour and beg to retain me at Shillong which will fillup the vacancy and consequently my problem will be solved. If the same is not administratively feasible I may kindly be transferred to Lucknow, so that I can stay near my native town and arrange to settle post-retirement requirements as mentioned above and earlier applications.

I shall remain in debt for your sympathetic action in my favour.

Thanking you for your kind perusal and favourable action.

Place :- Shillong

Yours faithfully

Date :- 07/04/04

Printed Name
N.N. Singh
Adress
ISPW Stn. Shillong
07/4/04

N.N. Singh
(N.N. Singh, W/Opr)
ISPW Stn. Shillong

1CL. 147

18-04-2004

10:54

93

Aazadne 'C' Seris

20

TO:

THE DIRECTOR
D C P W (MHA)
CBO COMPLEX, 1, DHOI ROAD
NEW DILHI-110003

SUB:- PRAYER FOR RETENTION AT 18PM STATION, SHILLONG

SIR,

REF YOUR LETTER NO. (DM-NO. 12012/4/L-14550CN/2002
AD-11) DATED 08/01/2004.

I HUMBLY REQUEST YOU TO CONSIDER MY APPLICATION
SYMPATHICALLY. COPY OF SAME APPLICATION HAS BEEN SENT THROUGH
PROPER CHANNEL ON 07/04/04

THANKING YOU FOR ANTICIPATION PLEASE.

DATE:- 12/04/04
PLACE:- SHILLONG

affterd
by
27/4/04

YOURS FAITHFULLY
Nopchhar Mehta
IN SINGH-MAH
18PM STATION, SHILLONG

To shri P. S. BHORAL
C/o Dir. AGRICULTURE
Aadexhre C Series

To

24-

The Director
Directorate of Co-ordination (Police Wireless)
Govt. of India (MHA)
New Delhi-3
(through proper channel)

Sub:- Application of Retention.

Sir,

With due respect and heartiest gratitude I have the honour to recall my previous applications dated 10th March, 7th and 12th April 2004 wherein I explained the facts and prayed for retention till my retirement (voluntarily) as conveyed in my above stated applications, but sir, unfortunately no communication received from hqrs. till date which has escalated my hardship.

Further, I like to intimate the fact of which you are aware of that I was transferred from Lucknow to Shillong (Sept. 1998) on compassionate ground to undergo Herbal treatment (which continued since 1992) for my mental disorderliness and till today it is continued and I have to visit my Doctor very frequently for medicine/other treatment. Doctor advised me to continue the same treatment to have normal life.

I therefore request you to reconsider the case with highest humanitarian and sympathetic view may be given to retain me at ISPW Stn. Shillong to facilitate me to continue my treatment.

I shall remain grateful for your kind and sympathetic action please.

Place : Shillong.

Yours faithfully

Date : 26/4/04

Narendranath P
(N.N.Singh, W.Opr.)
ISPW Stn. SHILLONG

Advance copy by Post to:

1. J.D. (ISPW).
DCPW New Delhi

Attested
Approved
Advocate
27/4/04